

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-938(PB)/2019

IN THE MATTER OF:

| | | |
|---------------------|------|----------------------|
| Sunil Maloo | | Applicant/petitioner |
| v. | | |
| CLC Industries Ltd. | | Respondent |

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

| | |
|--------------------|--|
| For the Petitioner | Mr. Jatin Sehgal, Adv. |
| For the Respondent | Mr. Purti Marwaha Gupta & Ms. Henna George, Adv. |

ORDER

A copy of the paper book shall be handed over to the counsel for the corporate debtor during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 08.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)